

E ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 3rd May, 2003

No. LGL.21/2002/18.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

856 THE ASSAM GAZETTE, EXTRA ORDINARY, MAY 3, 2003

ASSAM ACT NO XIV OF 2003

(Received the assent of the Governor on 3rd May, 2003)

THE ASSAM AMUSEMENTS AND BETTING TAX (AMENDMENT) ACT, 2003.

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ACT

further to amend the Assam Amusements and Betting Tax Act, 1939.

Preamble

Whereas it is expedient further to amend Assam Act VI the Assam Amusements and Betting Tax Act, of 1939.

1939, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-fourth Year of the Republic of India as follows:-

Short title, extent and commencement

- Amusements and Betting Tax (Amendment) Act, 2003.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of Section 3.

- 2. In the principal Act, in section 3, in subsection (1), in clause (b), -
 - (i) the first proviso shall be omitted.
- (ii) in the second proviso, the word "further" occurring in between the words "provided" and "that", shall be evilally a mark and to omitted.

ARVIND DAVE GOVERNOR OF ASSAM,

K. D. PHUKAN,
Secretary to the Govt. of Assam,
Legislative Department.

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